

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

Original Application No.250/2007  
This the 18<sup>th</sup> day of January 2008

**HON'BLE MR. M. KANTHAIYAH, MEMBER JUDICIAL.**

A.V. Singh, aged about 48 years, son of Late Shri Bishram Singh, resident of C-2/184, Sector 'F', Jankipuram, Lucknow (presently posted as Scientist 'B', Central Ground Water Board, Lucknow Region, Bhujal Bhawan, Sector 'B', Sitapur Road Yojna, Lucknow).

...Applicant.

By Advocate: Shri M.K. Tewari for Shri A.P. Singh.

Versus.

1. Union of India through the Secretary, Ministry of Water Resources, New Delhi-110001.
2. Central Ground Water Board, Government of India, Ministry of Water Resources, Bhujal Bhawan, NH-IV, Faridabad (Haryana) , through its Chairman.
3. Chairman, Central Ground Water Board, Government of India, Ministry of Water Resources, Bhujal Bhawan, NH-IV, Faridabad (Haryana).
4. Administrative Officer, Central Ground Water Board, Government of India, Ministry of Water Resources, Bhujal Bhawan, NH-IV, Faridabad (Haryana).

By Advocate: Shri S.P. Singh for Shri S.N. Mishra,

**ORDER (Oral)**

**BY HON'BLE MR. M. KANTHAIYAH, MEMBER JUDICIAL.**

Heard Shri M.K. Tewari for Shri A.P. Singh, the learned counsel for the applicant and Shri S.P. Singh for Shri S.N. Mishra, the learned counsel for respondents.



2. Learned counsel for both the parties represents that the impugned transfer order of the applicant has been cancelled by the respondent authorities and OA has become infructuous. Thus, the OA has been dismissed as infructuous. Copy of the cancellation order is also filed by the respondents, which is taken on record.

  
**(M. KANTHAIAH)**  
**MEMBER (J)**

18-01-2008

Ak/.